

**BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI**

Date of Decision: 11/01/2018

Appeal No.367 of 2017

Sinclairs Hotels Limited
Pressman House,
10A, Lee Road,
Kolkata – 700 020.

... Appellant

Versus

Securities and Exchange Board of India
SEBI Bhavan, Plot No.C4-A,
G-Block, Bandra-Kurla Complex,
Bandra (East),
Mumbai – 400 051.

... Respondent

Mr. Kaushik Chatterjee a/w Mr. Rohit Mukherji, Advocates i/b Victor Moses & Co. for the Appellant.

Ms. Aastha Vidhi, Advocate i/b Dave & Girish & Co. for the Respondent.

CORAM : Justice J.P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C.K.G. Nair, Member

Per : Justice J.P. Devadhar (Oral)

1. This appeal is filed to challenge the order passed by the Adjudicating Officer ("AO" for short) of Securities and Exchange Board of India ("SEBI" for short) on 26th October, 2017. After the matter was argued for some time, Counsel for the appellant seeks to withdraw the appeal with liberty to file a fresh appeal by incorporating additional grounds and additional documents as deemed necessary.

2. Accordingly, the appeal is allowed to be withdrawn with liberty to file fresh appeal within a period of four weeks from today.

3. If fresh appeal is filed within the time stipulated herein, then the court fees paid on the present appeal may be adjusted against the court fees payable on the fresh appeal that may be filed by the appellant.

4. Appeal is disposed of in the above terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member

11/01/2018
prepared & compared by-dg